

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 755 of 2020

In the matter of:

Sanjay Kumar Choudhary

....Appellant

Vs.

Creative Infraheights Pvt. Ltd. & Anr.

....Respondents

Present

For Appellant: Ms. Shankari Mishra, Proxy Counsel.

For Respondents: Mr. Riju Mani Talukdar, for R-2.

ORDER
(Virtual Mode)

07.04.2021: Today when the case was called out Learned Ms. Shankari Mishra, Proxy Counsel appearing on behalf of Mr. Sumit Kaul Learned Counsel for the Appellant. She informs that Mr. Sumit Kaul have been suffering from Covid-19. So, he needs some short time to study the case. Prayer allowed.

List the matter on **06th May, 2021.**

From the perusal of the Order dated 08.03.2021, in second line one word has been wrongly typed in place of 'engaged' typed as 'indulged'. So correction is made and the word 'indulged' is omitted and substituted by 'engaged'.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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